Application for Registration for grant of financial assistance from the Depositor Education and Awareness Fund, Reserve Bank of India

SI.	Particulars	
No.		
1.	Name of the applicant entity.	
2.	Category of the applicant (Trust/ Society/	
	Private Corporate/ Public Corporate/	
	University/ Other Educational Institution/ any	
	other Institution) and statute under which it is	
	established	
3.	Registration No. & Date	
4.	Full address of the Registered Office, along	
	with name, designation, telephone no., fax	
	no. and e-mail id of the Head of the Institution	
	as also the contact person of the applicant	
5.	Full address and contact details of the	
	Corporate Office, if different from the	
	Registered Office of the applicant	
6.	Details of shareholding by individuals and	
	groups in the applicant entity. Mention	
	relationship between them, if any	
7.	Number of members / shareholders of the	
	applicant	
8.	Whether the applicant entity is managed by a	
	Governing Board/ Management Committee?	

9.	Whether the applicant entity has been formed	
	for the benefit of any particular individual,	
	religion, community, or caste, if yes, give	
	details.	
10.	Complete address of the locations where	
	activities of the applicant entity were	
	conducted during the last five years.	
11.	Whether the accounts of the applicant entity	
	have been audited for the last three years and	
	if yes, name of auditing agency, their contact	
	details and the date of audits.	
12.	Whether the applicant has internal control	
	system. If the applicant is a corporate,	
	whether it has an Audit Committee.	
13.	Names and addresses of the regulators of the	
	applicant and details of the regulatory actions	
	against the main promoter by regulators in	
	India or abroad during the last 3 years.	
14.	a. Details of criminal/civil proceedings against	
	the main promoters /shareholders if any.	
	b. Number and status of complaints filed	
	against the entity in last three years and the	
	mechanism for resolving complaints.	
15.	Details of account no., bank and branch	
	including credit facilities maintained in the	
	name of the applicant.	
16.	Name, designation, phone/mobile number	
	and email of the nodal person for contact.	

17. Major activities of the applicant entity during the last 5 years:

	Nature (workshop, seminar, etc.) and purpose of the activity	Year Venue	(Coverage (participa		Expenditure incurred (in ₹ lakh)	Source of funding
SI No			Men	Women	Children		

18. Major activities of the applicant entity during the last 5 years pertaining to Depositor Education:

SI	Nature (workshop, No. seminar, etc.) and purpose of the activity			Coverage	•	Expenditure incurred	Source of funding
			Men Women Children		(in ₹ lakh)	J	

19. Sulli	mary or iman	ciai status/statem	ent of the ap	olicant entity	for the last 5 years.
Year	Total	Total	Surplus	Deficit	How the surplus, if
	Incomo/	Evnanditura/	(in ₹ lakh)	(in ₹ lakh)	any was

Year	Total Income/ Receipt (in ₹ lakh)	Total Expenditure/ Payment (in ₹ lakh)	Surplus (in ₹ lakh)	Deficit (in ₹ lakh)	How the surplus, if any, was appropriated or how the deficit, if any, was financed?

20. Details of grants received from Central Govt. /State Govt. / other Govt. agencies/ other agencies during the last 5 years:

Sanction Order No.	Date	Amount (in ₹ lakh)	Scheme	Address of funding agency	Purpose

21. Details of grants applied for but rejected by Central Govt. /State Govt. / other Govt. agencies/ other agencies during the last 5 years:

Rejection Order No.	Date	Amount (in ₹ lakh)	Scheme	Address of funding agency	Purpose

22. Details of Foreign Contributions, if any, received during last 5 years:

Country	Organization	Purpose	Date	Amount (in ₹ lakh)	FCRA Registration No.

23. List containing details of the important office bearers of the applicant entity, in the following format. Details of independent directors (in the case of companies) may be furnished separately in the following format:

S. No.	Name & Address	Sex (M/F)	Age	Design ation	Qualifi cation	Professi on	Annual income (in ₹ lakh)	Telephone No., (both land-line and mobile) and Fax No.	e- mail id

respect.

Certificate: I solemnly declare that the above information are true in every
Name
Signature
(Stamp of the Secretary/ President of the entity)
Place:
Date:

List of Documents (Certified copies)

I) In the case of Corporates

- i) Brief history/background of the Corporate.
- ii) An Organogram depicting the structure of the Corporate.
- iii) Certificate of Incorporation along with Memorandum and Articles of Association, Rules, Regulations, objectives of the Corporate.
- iv) Certificate of commencement of business in the case of public companies
- v) Certified copy of PAN and TAN allotment letter and IT assessment orders/ IT Returns for the last 3 years.
- vi) Details of promoters, management, their shareholding, details of their interest in other entities.
- vii) Details of promoter group entities/ sister concerns and percentage of shareholding.
- viii) Audited accounts and annual reports of the Corporate for the last 3 years.
- ix) An undertaking signed by the Head of the Corporate that if registered and found eligible to get financial assistance from the Fund, it will utilise the money received from the Fund only for the activities permitted by the Reserve Bank/Fund and expenses incidental thereto, and not for any other purpose.
- x) An undertaking signed by the Head of the Corporate that it will make available to the Fund/Reserve Bank/representative of the Reserve Bank all books and accounts kept by them with regard to the grants received from the Fund and utilization of the same.
- xi) A certificate signed by the Head of the corporate for engagement in depositor awareness programmes in last 3 years.
- xii) Sanctioned orders of grants received from Central Govt. / State Govt. / other Govt. agencies/ other agencies during the last 3 years.
- xiii) Certified copy of the Registration Certificate under FCRA and supportive documents of details of Foreign Contribution received during last 3 years.
- xiv) List of names and branch addresses of all the bankers for the Corporate.
- xvi) Board Resolution for making an application to the Reserve Bank for registration
- xvii) Details of internal control system, Audit Committee and corporate governance

II) In the case of applicants other than Corporates (Trusts, Societies, Universities, Other Educational Institutes, Other Institutions, etc.)

- i) Brief history/background of the applicant.
- ii) An Organogram depicting the structure of the entity.
- iii) Certified Copy of the Certificate of registration along with Rules, Regulations, Byelaws, objectives of the entity.
- iv) Details of members, management, their shareholding, details of their interest in other entities.
- v) Details of promoter group entities/ sister concerns and percentage of shareholding.
- vi) Certified copies of PAN and TAN allotment letter and IT assessment orders/ IT Returns for the last 3 years.
- vii) Audited accounts and annual reports of the entity for the last 3 years.
- viii) An undertaking signed by the Head of the entity that if registered and found eligible to get financial assistance from the Fund, it will utilise the money received from the Fund only for the activities permitted by the Reserve Bank/Fund and expenses incidental thereto, and not for any other purpose.
- ix) An undertaking signed by the Head of the entity that it will make available to the Fund/Reserve Bank/representative of the Reserve Bank all books and accounts kept by them with regard to the grants received from the Fund and utilization of the same.
- x) A certificate signed by the Head of the entity for engagement in depositor awareness programmes in last 3 years.
- xi) Sanctioned orders of grants received from Central Govt. / State Govt. / other Govt. agencies/ other agencies during the last 3 years.
- xii) Certified copy of the Registration Certificate under FCRA and supportive documents of details of Foreign Contribution received during last 3 years.
- xiii) List of names and branch addresses of all the bankers for the entity.
- xv) Resolution for making an application to the Reserve Bank for registration.
- xvi) Details of internal control system.